

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 105
IB-2410/ND/2019

Under Section: 7 of IBC.

In the matter of:

Realiabile Finance Corpn Pvt. Ltd.	...	Applicant
Vs		
Nature India Communique Ltd.	...	Respondent

Order delivered on 25.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Ms. Sanchita Bhardwaj, PCS
For the Respondent	: Ms. Reema Jain, PCS Mr. Ankur Dugar, PCA

ORDER

Learned counsel for the applicant states that pursuance to the settlement, two cheques for an amount of Rs. 25,000/- each have returned unpaid with the remark "insufficient funds". Right to file reply was closed. List for arguments on 30.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

MUKESH

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

